

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 259 OF 2012
& IA-415 of 2012
IA-98 of 2013

Dated : 10th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Punjab State Power Corporation Ltd. Appellant(s)

Versus

NTPC & Ors. Respondent(s)

Counsel for the Appellant(s): Mr. Manoj Kr. Sharma
Mr. Pradeep Misra

Counsel for the Respondent(s): Mr. S. Vallinayagam for Impleading
Resp. TANGEDCO
Mr. R.B. Sharma for R.7
Mr. M.G. Ramachandran and
Ms. Swagatika Sahoo for R.1

ORDER

It is pointed out by the learned counsel for the Appellant that the issue raised in this Appeal has been raised in other Appeal No. 55 of 2013.

So, post this matter for hearing on **10.05.2013** along with Appeal no. 55 of 2013

IA no. 98 of 2013 – For impleadment

We have heard the learned counsel for the parties.

We are of the view that this application i.e. IA No. 98 of 2013 for impleadment is not maintainable, especially when the Applicant feels aggrieved over the impugned order. Hence, this application is dismissed.

However, it is open to the learned counsel for the Applicant/Appellant to file an Appeal before this Tribunal as against the Impugned Order dated 12.10.2012 along with an application to condone the delay giving the explanation for the delay.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ak/vt